

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
ORIGINAL APPLICATION NO. 203 OF 2021
IN THE MATTER OF :**

DEVIDAS KHATRI APPLICANT

VERSUS

UNION OF INDIA AND OTHERS ... RESPONDENTS

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Place: New Delhi

Date: .01.2024

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**REPLY TO JOINT COMMITTEE REPORT DATED
23.02.2023 ON BEHALF ABHINANDAN TIWARI**

I, Abhinandan Tiwari, son of Sri Krishna Bihari Tiwari, aged around 31 years, resident of 18A/11, House No. 77, Muir Road, Prayagraj, U.P. 211002 presently at New Delhi do solemnly affirm on oath as under:

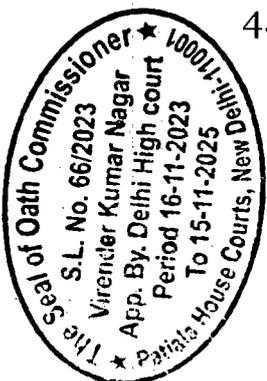
1. That the deponent is project proponent and lease holder of 14.57 hct of land at Khasara no. 485, 489, 496, 502 to 508, 1053,-1065, 1072, 1088, 1089, 1101, 1102 and 1134 in Village Janwa, Taluka Bara, District Allahabad, U.P. for mining of silica sand from the said lease area. Being the owner and lease holder the deponent is well aware of the circumstances and facts of the present case and hence competent to swear the present affidavit.
2. That the deponent has gone through the entire report of the joint committee submitted with letter dated 23.02.2023 whereby allegations have been put forth against the deponent for illegal mining of silica sand. The deponent, therefore, giving a reply to the said report of the joint committee.



3. That at the outset it is submitted that the entire report is false and incorrect and deponent does not accept or admits to the allegations or contents thereof in the report except to the extent which have been admitted herein.
4. That before giving the reply on merits the deponent raises the following preliminary objections against the inspection report under reply :

Preliminary Objection :

- 4.1. That it is submitted that the joint committee report under reply is null and void and deserves to be rejected being not admissible for the reason that the same is not in consonance with the order passed by this Hon'ble Tribunal on 01.08.2022. This Court has by order dated 17.05.2022 constituted a high level committee of 5 members consisted of Regional Directors of MOEF and CPCB, Member Secretary UPPCB, District Magistrate Prayagraj and a nominee of India Bureau of Mines as members. However, the report under reply is not submitted by the joint committee constituted of members as directed but of members much junior to them.
- 4.2 That a perusal of the report will reveal that the report is prepared as well as submitted by the members junior in rank than the ones appointed by Hon'ble Tribunal. Moreover, a perusal of the last page of report will also reveal that signatures were also made on three separate sheets on different dates online suggesting that report was not jointly prepared and signed but signed by receiving the



last page online and providing the scanned copy of the same to be attached with the report.

- 4.3 That the report does not contains the signatures of all the members of the joint committee on all pages and none of the annexures attached with the report are signed by the said members, thus making the same not admissbile.
- 4.4 That it is further submitted that in light of existing report of joint committee of Divisional Commissioner, who were also higher in rank to the present members, this report looses its authenticity. Hence, it is submitted that there is no reason for relying on the said report hence it should be rejected.
- 4.5. That it is further submitted that as per the report, joint committee has conducted field visits on 01.09.2022 and 02.09.2022 and then from 16.11.2022 to 18.11.2022. However, it is submitted that the deponent is not aware of any such inspection as neither the deponent was informed of the said dates or timing and hence the deponent denies all the allegations made in report on basis of such inspection in violation of natural justice.
- 4.6 That even in the report no specific date and time is given when the joint committee have visited and inspected the mines of deponent. Also, in view of the fact that report is not jointly signed it also becomes doubtful whether entire team or few member of committee have inspected the mines. Thus, the report deserves to be rejected.
5. **Reply to the Joint Committee Report**



5.1. That at the outset the contents of paragraph no. 5 of the joint committee report is denied. The deponent has not committed any illegality in his mining activity and there has not been any non-compliance by the deponent. It is further submitted that contents of the paragraph are general in nature and does not specifically hold deponent liable for the alleged non compliances. Deponent submits as under in further reply to the para 5 of the joint report.

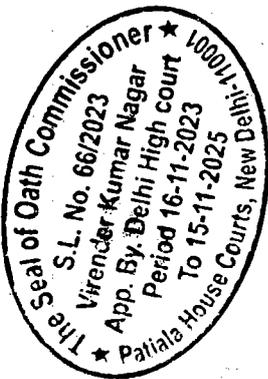
5.1.1 That the the lease of minig area of 14.57 hct. pertaining to deponent was renewed for the second term on 19.12.2014 w.e.f. 11.09.2013. The said lease is valid and effective for next twenty years, i.e. uptill 11.09.2033.

5.1.2 That on 12.10.2013 the Environment Clearance was granted to the deponent for the mining of silica sand in respect of the aforesaid mining lease area by State Level Expert Appraisal Committee, Uttar Pradesh. After granting a public hearing on 31.08.2013 and considering the environment impact assessment report dated 02.09.2013, the said Environment Clearance was granted for Janwa Silica Sand Mines at Khasara, referred in preceding paras in Village Janwa, Taluka Bara, District Allahabad, U.P. The said clearance was granted for a quantity of 25000 tons per annum of silica sand. A true copy of the Environment Clearance from the UPSEIA dated 12.10.2013 is ANNEXURE R-1



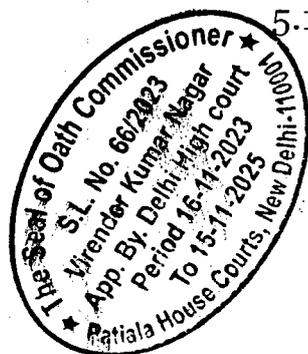
5.1.3 That the mining plan for mining in Village Janwa, Tehsil Bara, District Prayagraj for total area of 14.57 hct. was approved by the Mines and Minerals Directorate, U.P. on 14.06.2019. The mining plan was approved for a period of 5 years for a total production quantity of 5,03,285 tons. As per the mining plan approved in the year 2018-19 production approved was 23,285 tons while for years from 2019-20 to 2022-23 the approved production was 1,20,000 tons per annum or 4,80,000 tons in total. A true copy of the mining plan dated 14.06.2019 is attached herewith and marked as **ANNEXURE R-2.**

5.1.4 That pursuant to EC deponent has also obtained the required permission and CTOs under the Air and Water Act from the UP Pollution Control Board for its mining operations. The deponent was granted the CTO for two years 2017-18 upto 31.12.2018, subsequently the CTO was granted for further two years from 2019-20 upto 31.12.2020, thereafter, the CTO was granted for five years from year 2021 to 2025 upto 31.12.2025. Thus, the deponent has always carried out his operations under the law applicable law only after obtaining the requisite approvals and consent. Hence, any allegations in report to the contrary are false. A copy of the CTOs under the Air and Water Act from 2017-18 valid upto 31.12.2018 dated 23.06.2017 is attached herewith and marked as **ANNEXURE R-3.** A copy



of the CTOs under the AIR Act and Water Act for 2019-20 valid upto 31.12.2020 dated 10.10.2019 is attached herewith and marked as ANNEXURE R-4, and a copy of Consolidated consent under the Air and Water Act from 01.01.2021 to 31.12.2025 dated 26.03.2021 is attached herewith and marked as ANNEXURE R-5.

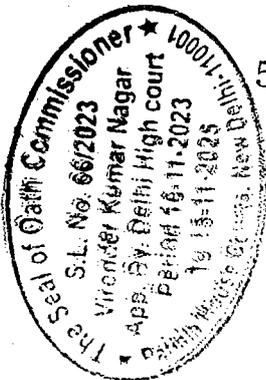
5.1.5 That it is pertinent to mention here the absence of the CTO from 01.01.2019 to 14.06.2019 was due to an inadvertent error on part of the deponent and not a willfull attempt. The deponent has made an application dated 15.03.2017 for grant of CTO upto 31.12.2019 and has also deposited fee. However, the CTO granted was only upto 31.12.2018. The deponent being under the impression that the CTO is valid upto 31.12.2019 hence did not applied the same in time. The said failure was neither delibrate nor intentional. A true copy of application dated 15.03.2017 is being filed herewith and marked as ANNEXURE R-6.



5.1.6 That it is however, submitted that the permitted discharge of air and water pollutants during the mining operations was never in excess of the standard allowed. For the entire period of operation during the absence of CTO the mining was not carried out in detriment to the envireonment. There has been no emission of pollutants from mining more than the permissible limits and all the

necessary steps to keep emission standards within the limit has been taken, like sprinkling of water, covering of mined materials, plantation to keep soil bind together.

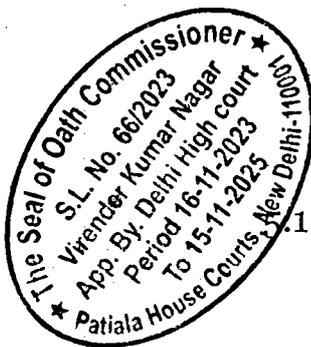
5.1.7 That the allegations against the deponent at pg 260 regarding illegal production in year 2018-19 and 2019-20 for a total quantity of 10,175 tons is not accepted and admitted and is denied being incorrect. The joint committee has taken the figures of 6225 tons and 3950 tons on basis of average production for 3 months and 2 months. The said average data is *firstly* determined from the quantity specified in the table at page 240 which is based on the data of production allegedly received on whats app from DMO. Being unaware of the data sent and the record from which it was sent the deponent denies the said data. *Secondly*, the deponent cannot be held liable on the basis of the guess work of average production. Assumption of the date for illegal production is neither admissible nor acceptable.



5.1.8 That the allegations of the joint committee pertaining to the mining outside the lease are is baseless and false. The said observations is merely general in nature. The joint committee also did not establishes that even if any mining is observed outside the mining lease area of the deponent the same is being done by him only. From the

the allegations. The washing plant of the deponent is located outside the mining lease area and is nowhere near the mining lease. However, it is submitted that neither the EC, nor mining plan nor CTO of the deponent states any such condition. Deponent has technically qualified employees, pillars are also erected. The photographs of the plantation activity carried out, sprinkling of water, sign board is attached herewith and marked as **ANNEXURE R-7**.

5.1.11 That the column no. "xi" at page 240 alleges about the requirement of DGPS or Differential Global Positioning System not done by the deponent. It is submitted that the allegations are misleading for two reasons, (i) same is not a condition in EC or mining plan (ii) requirement for DGPS survey is mandatory for major minerals only and silica sand is minor mineral. However, the deponent submits that the DGPS survey has been done and the pillars are also erected as directed. A report in this respect was duly submitted to the mines officer on 20.10.2022. A true copy of the report submitted to the mines officer on 20.01.2022 is attached herewith and marked as **ANNEXURE R-8**.



5.1.12 That the about mining being not done as per approved mining plan. is absurd and highly incorrect. The report fails to specifically state the violation committed in mining as against the mining

plan. The conditions of mining plan does falls within scope of environmental law, therefore, its violation is delat with under Rule 59 of the U.P. Minor Minerals (Concession) Rules 1963. Hence, report under reply has made observation irrelevant in present proceedings. The observation about the excavation not beeing in consonance with 43 years of mining lease period is also without basis or even rational as the lease period has hardly been 30 years and the report is silent as to how the joint committee came to the said conclusion.

5.1.13 That in respect of column no. "xii" at page 240 it is submitted that:

- There has been no over production by the deponent and the alleged observation is based on data procured by the joint committee from DMO without the same being approved by the deponent. Further, the EC approved production was 25000 tons, hence the production was never in excess of EC.
- Deponent has done peripheral fencing of the excavated area and the observation to the contrary in the report under reply is incorrect.

Deponent has provided all the protective gears to the workers apart from the safety training. Due to warm and hot climate some workers avoid wearing the same, however, deponent has strict policy of employee safety. A true copy of the bills



for the helmets and reflective jackets etc. dated 26.08.2022 is attached herewith and marked as **ANNEXURE R-9.**

- Observation regarding not conducting monitoring of emission parameters at site is baseless as the deponent has been monitoring the same regularly while the report under reply makes merely bald allegations. Six monthly report is also being sent to UPPCB with the requisite information. A true copy of the report for ambient air test submitted to the UPPCB dated 25.11.2021, 20.05.2022 and 18.11,2022 is attached herewith and marked as **ANNEXURE R-10**
- Deponent is continuously monitoring the groundwater level and its quality. In compliance of the EC mining activity is kept above the underground water level by deponent. Six monthly report is also being sent to UPPCB with the requisite information. A true copy of the report for water test submitted to the UPPCB dated 25.11.2021, 20.05.2022 and 18.11,2022 is attached herewith and marked as **ANNEXURE R-11**
- Deponent is storing top soil at a designated area and also have OB waste management in place.
- It is incorrect that the deponent is doing mining using JCB. The depth of the mines are kept within the limits as per EC. The JCB is only used for the



purpose of loading of mined mineral in the loaders.

5.1.14 That in respect of column no. "xiii" at page 241 it is submitted that :

- Deponent denies all the observations at the outset as the satellite imagery does not specifies any geo cordinates or scale of map to establish the lease area and extent of mining done. Satellite imagery establishes nothing except the geographical changes in past years.
- Satelite imagery in report under report does not esablish that there has been any mining outside the lease area or that the mining outside lease, if any, was done by deponent.
- Non significant mining operations prior to 2019 does not means any illegality. No fact of mining outside lease can be established from the said fact by satellite imagery. The committee's own data at column no. 'x' at pg 240 shows that from 2019 onwards there has been decrease in the mining operations for pto 40%-70%. Hence, the said observation is itself contradictory.
- The satellite imagery does not establishes anything regarding green belt. Hence, observation are misleading.
- The observation pertaining to the washing plant situated inside mining lease area is perverse and a blatant lie. In this respect the deponent is



attaching a map showing the entire lease area of the deponent and the place where the washing plant is located. In the map the point marked as A-B, A-S, S-R is the boundary of the mining lease area. The closed washing plant is located between this area which is outside the mining lease area the said washing plant does not belonged to the deponent. Moreover, the said washing mark has been closed more than decade by the U.P. Pollution Control Board. A true copy of the map of the lease of the deponent and the satelite imagery showing the washing plant outside the mining lease dated Nil is attached herewith and marked as **ANNEXURE R-12**

5.1.15 The observation regarding extraction and selling of more than one mineral as permitted is misleading and incorrect. There is no evidence on record that the deponent is involved in any illegal activity of extraction and selling mineral other than silica sand.

5.1.16 The observation on the mining lease in para under reply are hence general and are once again denied without any specific reply. The contents of page 240-241 so far as pertains to specific allegation have been replied.



5.2 That at the outset the contents of paragraph no. 6 of the joint committee report is denied. The deponent has not committed any illegality in operation of his silica sand

washing plants in name of M/s Krishna Minerals. The contents of the paragraph under reply in the report are general in nature and does not specifically hold deponent liable for the alleged non compliances. There is no other specific non compliance observed or alleged against the deponent regarding its washing plant. Deponent submits as under in reply to the para 6 of the joint report.

5.2.1 The washing plants of the deponent M/s Krishna Minerals vill. Benipur, Tehsil Bara, District Prayagraj has capacity of 1000 Tons per month. The deponent is running his washing plants in due compliance of the respective Acts, Rules and provisions pertaining to Environment Protection. The CTOs of the washing plant is valid through 31.07.2023 as evident from the page 245.

5.2.2 That no non-compliance was found in respect of the washing plants of the deponent by the joint committee as evident from the report under reply wherein no specific allegation is made against deponent.

5.3 That regarding observations about action taken by local administration none of the FIRs are against the deponent and, therefore, no adverse inference can be drawn against the deponent on that basis. The recovery of the illegal mined silica sand also establishes that people from unorganised sector are involved in the mining and the

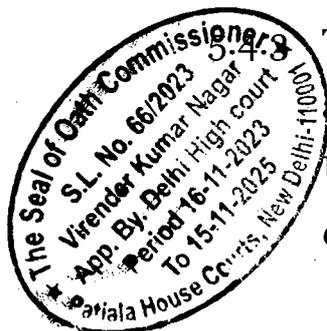


deponent who has been granted lease and have obtained all the requisite permission is alleged only as a soft target.

5.4 That in respect of the recommendation of environmental compensation against the deponent it is submitted that the same is arbitrary and wholly unjustified. The deponent denies that he is liable for environment compensation on following grounds:

5.4.1 Deponent is one of the lease holders of silica sand and is continuing operations as per the lease deed, mining plan, EC, CTO etc. still the joint committee has recommended for environment compensation against the deponent while the people who are indulging in illegal mining have been left out arbitrarily.

5.4.2 The computation done at page 253 is baseless and absurd. The formula applied by the joint committee is neither scientific nor admissible. It is submitted without admitting that for alleged illegal production of 10175 tons or 6783 m³ @ Rs. 675/- m³ environment compensation has been determined for 1.52 crore which itself appears to be sheer absurdity being 3 times its said market value.



The deponent denied any mining being done in absence of the CTO in year 2018-19 and 2019-20. Unless the joint committee can show the exact figure of the mined mineral it cannot presume any figure to

calculate the penalty. Hence, the entire calculation based on presumption is incorrect and illegal.

5.4.4 The deponent also challenges the market value of silica as taken to be Rs. 675 per m³ by the joint committee. There is no proof or any evidence to substantiate the said market value of the silica sand. Hence, the same is purely based on assumption of joint committee

5.4.5 The calculation by the joint committee is mechanical and based on no unscientific formula. Further, it has been held by Hon'ble Supreme Court in case of In order ***Deepak Nitrite Ltd. v. State of Gujarat reported in 2004 (6) SCC 402*** that in order to levy/ impose environmental compensation it is necessary to bring on record the environmental damage caused by the illegal production. Joint committee did not state any such damage.

5.4.6 It is further submitted that joint committee has taken market value of the alleged illegally mined mineral to be Rs. 45,78,750. On the said market value expenses for mining, CSR, CER, royalty, taxes etc. is also paid by the deponent which ought to have been deducted. The charges which the deponent has already paid and is not part of her revenue cannot be counted. Further, the environmental compensation is determined three times of the said value to Rs. 1.52 cr. Thus, the deponent is infact in far more



worst condition that the illegal miners who merely lost the cost on illegal mined silica sand on being seized, while deponent is made to suffer three times the alleged market value on which he has already payments to the government, authorities, labours etc.

5.4.7 That apart from the arbitrary, illegal and unjustified recommendation of environment compensation the it is also against the economic interest of the society. An environment compensation to the tune of more than three times the market value of mineral will result in extreme financial difficulty to the deponent leading to the closure of the business and liquidation of the assets. Thus, many people directly and indirectly employed will lose their livelihood. Consequently, even aid and support of CER and CSR to people of nearby region will come to an end. A true copy of the photographs and invoices of the CSR activity of the deponent is attached herewith and marked as **ANNEXURE R-13**

5.5 That the deponent is always ready and willing to fulfill the joint committee recommendations in respect existing mining activities and washing plants pertaining to environmental and mining laws ensuring sustainable development as this Hon'ble Tribunal may direct.



That the deponent submits that the report under reply may be considered on the strength of the submissions made in the preceding paragraphs and be rejected.

7. That the documents attached at Annexures to this affidavit are true copies of their respective originals.

[Signature]
DEPONENT

VERIFICATION

I, the deponent above named, do hereby verify that the contents of my above affidavit are true and correct to the best of my knowledge and belief and legal advice believed to be true by me. I state that nothing material has been concealed therefrom.

Verified at 16 JAN 2024 on this _____ day of January, 2024.

[Signature]
Identified the Deponent who has signed in my presence.



[Signature]
DEPONENT
16 JAN 2024

CERTIFIED AT THE DEPONENT
Shri/Smt./Km *[Signature]*
S/o W/o D/o *[Signature]*
R/o *[Signature]*
Identified by Shri/Smt *[Signature]*
has solemnly affirmed before me at
Delhi 16 JAN 2024 at Sl. No. 20/24
that the contents of the affidavit which have
been read & explained to him are true and
correct to his knowledge.

[Signature]
Oath Commissioner, Delhi

State Level Environment Impact Assessment Authority, Uttar Pradesh**Directorate of Environment, U.P.**

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To,

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(Attorney),
18a/11, House no- 77,
Mayor Road, Allahabad,
U.P. 211002.

Ref: 2071 /Parya/SEAC/1105/2013/ DD(Sh.)

Date 12 October, 2013

Sub:- Environmental Clearance for Janwa Silica Sand Mine at Khasra no- 485, 489, 496,502- 508, 1053-1065, 1072, 1088, 1089, 1101, 1102 & 1134, Village-Janwa, Taluka-Bara, District-Allahabad, U.P. (Leased area 14.57ha.)

Dear Sir,

Please refer to your application/letter dated 17-12-2011 & 02-09-2013 addressed to the Director/Secretary, SEAC, Directorate of Environment, U.P. The State Level Expert Appraisal Committee considered the matter in its meeting held on dated 05-10-2013. A presentation was made by the project proponent and along with their consultant M/s GRC India Pvt. Ltd., Noida, U.P.

The Project proponent, through documents (submitted to SEAC) and presentation made during meeting, has informed to the SEAC that:-

1. The Project proposal falls under category – 1(a) of EIA Notification, 2006 (as amended)
2. The proposal is for Janwa Silica Sand Mine at Khasra no- 485, 489, 496,502- 508, 1053-1065, 1072, 1088, 1089, 1101, 1102 & 1134, Village-Janwa, Taluka-Bara, District-Allahabad, U.P. (Leased area 14.57ha.)
3. As per the final EIA the Collection of 25,000 TPA Silica/Sand from mining lease Area 14.57ha. have been proposed which is a part of non forest Government barren land.
4. Application has been submitted by Sh. Abhinandan Tiwari, Attorney, 18A/11 House No. 77, Mayor Road, Allahabad-211002
5. The mining leased area located between latitude 25° 13' 18.82"to 25° 12' 56.94" N and longitude 81° 32' 01.36"to 81° 31' 51.52"E
6. The mining will be opencast type and carried through manually, without drilling and blasting.
7. The ultimate depth of mining will be restricted to 09 mt.
8. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14-09-2006.
9. The terms of reference for the above proposal were issued through letter no –413 / SEAC/1105 / 2011 AD(Sh.), dated 05-03-2012.
10. The public hearing was organized on dated 31-08-2013 at Vill- Janwa, Tehsil –Bara, Distt- Allahabad, U.P.
11. The project proponents have submitted final EIA report incorporating details of public hearing through letter dated 02-09-2013.

Based on the recommendations of the SEAC meeting held on 05-10-2013 the SEIAA, in its meetings held on 10-10-2013 decided to grant the Environmental Clearance to the title project for the Collection of Less than 25,000 TPA Silica/Sand from the mining lease Area 14.57 ha along with all the Silica/Sand mining proposals with following general conditions & specific conditions:-

General conditions:

1. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
2. No change in the calendar plan including excavation, quantum of mineral silica sand, red ochre and waste should be made.
3. Conservation measures for protection of flora and fauna in the core & buffer zone should be drawn up in consultation with the local forest and wildlife department.
4. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂ & NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
5. Data on ambient air quality (RSPM, SPM, SO₂ & NO_x) should be regularly submitted to the State level Impact Assessment Authority UP, MoEF, Regional Office located at Lucknow and the U.P Pollution Control Board once in six months.
6. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
7. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.
8. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.
9. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
10. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the State level impact Assessment Authority UP, MoEF, Regional Office located at Lucknow and the U.P Pollution Control Board.
12. The project authorities should inform to the MoEF, Regional Office located at Lucknow regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
13. The MoEF, Regional Office located at Lucknow shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the MoEF, Regional Office located at Lucknow by furnishing the requisite data / information / monitoring reports.
14. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the State level impact Assessment Authority, U. P. MoEF, Regional Office, Lucknow, and U.P Pollution Control Board.

15. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
16. U.P Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's Office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the U.P Pollution Control Board and also at web site of the SEIAA at <http://seiaaup.com> and a copy of the same should be forwarded to the MoEF, Regional Office located at Lucknow.
18. Project falling within 10 Km. area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.

Specific conditions:

1. The environmental clearance is subject to approval of the State Land use Department, Government of U.P for diversion of agricultural land for non-agricultural use.
2. The project proponent shall obtain Consent to Establish from the U.P State Pollution Control Board and effectively implement all the conditions stipulated therein.
3. A record of daily production capacity, engagement of man power and transport vehicles should be maintained.
4. The mining operations shall be restricted to above ground water table and it should not intersect the groundwater table.
5. The project proponent shall ensure that no natural watercourse and/or water resources are obstructed due to any mining operations.
6. The top soil shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation.
7. The over burden (OB) generated shall be disposed off at the earmarked site in accordance with the approved mine plan. The OB dump shall not be kept active for a long period of time and its phase wise stabilization shall be carried out. The OB dump shall be properly terraced so that the overall slope of the dump shall not exceed 27 degree. The OB dump should be scientifically vegetated with suitable native species to prevent erosion and surface run off. It shall be ensured that the OB does not flow into agricultural fields. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the SEIAA, U. P. on six monthly basis.
8. Catch drains and siltation ponds of appropriate size shall be constructed for the working pit, soil, OB and mineral dumps to arrest flow of silt and sediment into the agricultural fields and the water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly de-silted particularly after the monsoon and maintained properly.

Garland drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and the over burden dump to prevent run off of water and flow of sediments directly into the agricultural fields and the water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits should be constructed at the corners of the garland drains and de silted at regular intervals.

9. The void left unfilled in the area shall be converted into the water body. The higher benches of excavated void/mining pit shall be terraced and plantation done to stabilize the slopes. The

slope of higher benches shall be made gentler for easy accessibility by local people to use the water body.

10. Peripheral fencing shall be carried out along the excavated area.
11. Dimension of the retaining wall at the toe of the OB dump and the OB benches within the mine to check run-off and siltation should be based on the maximum rain fall data.
12. Plantation shall be raised as 7.5 m wide green belt in the safety zone around the mining lease, over burden dump, around water body, roads etc. by planting the native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 1000 plants per ha.
13. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM (PM_{10} and $PM_{2.5}$) such as around crushing and screening plant, loading and unloading point and transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the U.P Pollution Control Board in this regard.
14. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, U.P Ground Water Board.
15. Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezo meters during the mining operation. The monitoring should be carried out four times in a year i.e., pre-monsoon, monsoon, post-monsoon and winter and the data thus collected shall be sent regularly to the SEIAA. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
16. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and ground water, if any) for the project.
17. Suitable rainwater harvesting measures on long term basis shall be planned and implemented in consultation with the Regional Director, U.P. Ground Water Board.
18. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded.
19. Drilling and Blasting operations shall not be carried out.
20. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
21. Consent to operate shall be obtained from the U.P Pollution Control Board, prior to start of enhanced production from the mine.
22. Liquid waste from toilets etc, should be properly managed so that ground water is not contaminated.
23. Pre-placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and displayed at the site and followed accordingly.
24. Provision shall be made for the housing of labour near the site with all necessary infrastructure and facilities such as fuel for cooking, sanitation, safe drinking water, medical health care, crèche etc.

25. A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the SEIAA, U. P. 5 years in advance of final mine closure for approval.
26. All workers engaged must be covered under ESI as per mines act or under group insurance scheme.

It is also to be ensured that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Encl: as above


(J. S. Yadav)
Member Secretary, SEIAA

No..... /Parya/SEAC/1105/2013/DD(Sh.) Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi.
3. Chief Conservator, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Allahabad, U.P.
5. Director, Department of Geology & Mining, U.P. Lucknow.
6. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gouti Nagar, Lucknow.
7. Copy to Web Master/Guard file.


(O. P. Varma)
Secretary, SEAC/
Director (I/c), Environment

//TRUE COPY//

प्रेषक,

ANNEXURE R-2

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ ।

सेवा में

जिलाधिकारी

प्रयागराज ।

संख्या: 374/मा० प्लान/2016

दिनांक 14.06.2019

विषय:— पट्टाधारक श्री अभिनन्दन तिवारी पुत्र श्री कृष्ण बिहारी तिवारी के पक्ष में स्वीकृत जनपद—प्रयागराज में तहसील—बारा, ग्राम—जनवां के भू०सं०—1053, 1054 से 1065, 1072, 1088, 1089, 502 से 508, 496, 489, 485, 1101, 1102, 1134 क्षेत्रफल 14.57 हे० में उपखनिज सिलिका सैण्ड के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री अभिनन्दन तिवारी पुत्र श्री कृष्ण बिहारी तिवारी द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 14.06.2019 को कर दिया गया है।

1— “खनन योजना” का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:—

- (अ) “खनन योजना” को अनुमोदन के दिनांक से खनन पट्टा की आगामी 05 वर्ष की अवधि तक के लिये अनुमोदित किया जाता है। खनन क्षेत्र सिलिका सैण्ड सिलिका सैण्ड वर्ष 2018-19 में 23285 टन, वर्ष 2019-20 से 2022-23 (दिनांक 31.03.2023 तक) में 120000 टन प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:—
 1. बेंच की ऊँचाई अधिकतम 03 मी० एवं बेंच की चौड़ाई, ऊँचाई से कम से कम दो गुनी होनी चाहिए।
 2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. फेस का ढलान 60 डिग्री से अधिक न हो और कहीं पर भी अण्डर कटिंग न हो।
 4. खनन कार्य मानव श्रम व मशीनी विधि से किया जाये।
 5. खनन पट्टा स्थल पर फर्स्ट एड बॉक्स व स्ट्रेचर रखे जायेंगे।

6. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायेगी।
7. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग ;कच्चे मार्गद्व पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।
8. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जाँच का प्राविधान रखा जाना चाहिये तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध करायी जाय।
9. खनन कार्य से निकाले गये मलवे खास कर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2- अतः आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या: (1)/मा0 प्लान/2016 तद् दिनांक।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- खान अधिकारी, जनपद प्रयागराज।
- 2- श्री अभिनन्दन तिवारी पुत्र श्री कृष्ण बिहारी तिवारी, निवासी-18ए/11, म0सं0-77, द्वारिकापुरी कालोनी, टाउन इलाहाबाद-तह0 सदर जनपद प्रयागराज।
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

//TRUE COPY//

दूरभाष : 0532-2569727



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झूंसी इलाहाबाद

केवल सरिता / भूमि में निस्तारण के लिए

वर्तमान / बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश प्रपत्र

संख्या : 368 / सहमति / जल आदेश / इलाहाबाद

दिनांक : 23/06/17

विषय : मेसर्स अमिनन्दन सिलिका सेण्ट माइन्स, ग्राम जनवा, पोस्ट-शंकरगढ़, इलाहाबाद को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 25 / 26 के अन्तर्गत उत्प्लावक निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या : 3264

दिनांक : 15/03/2017

1. जल राशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिसे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में मेसर्स अमिनन्दन सिलिका सेण्ट माइन्स, ग्राम जनवा को उसके परिसर से निकलने वाले उसके घरेलू, नगरपालिका / औद्योगिक बहिःश्राव के स्थानीय पोस्ट-शंकरगढ़, सरिता / नदी / कुयें में / भूमि में निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

2. यह सहमति वर्ष - - - - - के मास - - - - - दिनांक - - - - -
से - 31/12/2018 - - - - - अवधि - एक - - - - - के लिये विधि मान्य होगी।

3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी 30 प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 और इसके संशोधित अधिनियम, 1974 की धारा 27 (2) के अन्तर्गत वर्णित किसी / सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो का अधिकार व शक्ति, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर।

संलग्नक : अनुलग्नक (सहमति शर्तें)

(डा० मो० सिक्ंदर)
क्षेत्रीय अधिकारी

दूरभाष : 0532-2569727



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झुंसी इलाहाबाद

सहमति आदेश प्रपत्र

संख्या - 6005/6 / सहमति [वायु] आदेश 312 दिनांक 23/06/17

विषय: सहमति मै० अग्निनन्दन सिलिका सेण्ट माइन्स ग्राम जनवा पोस्ट शंकरगढ़ इलाहाबाद
वायु [प्रदूषण निवारण एवं नियंत्रण] अधिनियम, 1986 की धारा 21/22 के अन्तर्गत।

संदर्भ: आवेदन संख्या - 2004 दिनांक 15/03/17

1. वायु अधिनियम, 1986 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र में अग्निनन्दन सिलिका सेण्ट माइन्स ग्राम जनवा पोस्ट शंकरगढ़ को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
2. यह सहमति दिनांक 31/12/18 से अवधि तक मान्य है।
3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु [प्रदूषण निवारण एवं नियंत्रण] अधिनियम 1986 की धारा 21[6] में तथा इसके संशोधित अधिनियम 1986 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

अनुलग्नक : संलग्नक

[सहमति शर्तें]

(डा० मो० सिकन्दर)
क्षेत्रीय अधिकारी



CONSENT ORDER

Ref No. -
59923/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2019

Dated : 10/10/2019

To ,

Shri ABHINANDAN TIWARI
M/s MS ABHINANDAN SILICA SAND MINES
VILLAGE-JANWA, TEHSIL-BARA, PRAYAGRAJ, ALLAHABAD,
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. MS ABHINANDAN SILICA SAND MINES

Reference Application No. 5433146

Dated : 10/10/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MS ABHINANDAN SILICA SAND MINES. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 14/06/2019 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN
Date: 2019.10.10 12:08:07 +05'30'
Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Prayagraj with the direction to send the compliance report of consent conditions on quarterly basis.

TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN
Date: 2019.10.10 12:08:25 +05'30'
Chief Environmental Officer (circle-2)

U.P. Pollution Control Board



CONSENT ORDER

Ref No. -
59924/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2019

Dated : 10/10/2019

To ,

Shri ABHINANDAN TIWARI
M/s MS ABHINANDAN SILICA SAND MINES
VILLAGE-JANWA, TEHSIL-BARA, PRAYAGRAJ, ALLAHABAD,
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MS ABHINANDAN SILICA SAND MINES

Reference Application No :5433387

Dated :10/10/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. MS ABHINANDAN SILICA SAND MINES is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 14/06/2019 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

TANZAR ULLAH KHAN

Digitally signed by TANZAR ULLAH KHAN
Date: 2019.10.10 12:09:19 +05'30'

Chief Environmental Officer (circle-2)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Prayagraj with the direction to send the compliance report of consent conditions on quarterly basis.

TANZAR ULLAH KHAN

Digitally signed by TANZAR ULLAH KHAN
Date: 2019.10.10 12:09:39 +05'30'

Chief Environmental Officer (circle-2)

//TRUE COPY//

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
116579/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2020

Dated : 26/03/2021

To ,

Shri ABHINANDAN TIWARI
M/s ABHINANDAN SILICA SAND MINES
VILLAGE-JANWA, TEHSIL-BARA, PRAYAGRAJ
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. ABHINANDAN SILICA SAND MINES

Reference Application No. 10723994

Dated : 26/03/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s ABHINANDAN SILICA SAND MINES. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Ajay Kumar
Sharma
Digitally signed by
Ajay Kumar Shari
Date: 2021.05.28
22:13:36 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Prayagarj

Ajay Kumar
Sharma

Digitally signed by Ajay
Kumar Sharma
Date: 2021.05.28 22:13:52
+05'30'

Chief Environmental Officer (circle-2)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
116575/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2020

Dated : 28/05/2021

To ,

Shri ABHINANDAN TIWARI
M/s ABHINANDAN SILICA SAND MINES
VILLAGE-JANWA, TEHSIL-BARA, PRAYAGRAJ
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. ABHINANDAN SILICA SAND MINES

Reference Application No :10723824

Dated :28/05/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. ABHINANDAN SILICA SAND MINES is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ajay Kumar
Sharma

Digitally signed by
 Ajay Kumar Sharma
 Date: 2021.05.28
 22:16:38 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Prayagarj

Ajay Kumar
Sharma

Digitally signed by Ajay Kumar
 Sharma
 Date: 2021.05.28 22:16:54
 +05'30'

Chief Environmental Officer (circle-2)

U.P. Pollution Control Board

Dated : 26/03/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Silica Sand-25000 Ton/Year.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Dust emission during manual mining, transportation and loading/unloading of Silica Sand.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Silica Sand-25000 Ton/Year by opencast and manual mining in 14.57 hectare leased area at Khand No. 485, 489, 496, 502-508, 1053-1065, 1072, 1088, 1089, 1101, 1102, 1134 Village Janwa, Tehsil-Taluka-Bara, District-Prayagraj, U.P.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter No. 2071/Parya/SEAC/1105/2013 DD(sh.) dated 12.10.2013 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of silica sand.
6. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
7. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
8. All trucks, tractors used in transportation of silica sand shall be covered by canvas sheet to prevent dust emission.
9. Water will be sprayed after loading activity (if sand collected could be dry condition)
10. The dust suppression measures like water spraying will be done on the haul roads and working areas.
11. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
12. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
13. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
14. Consent fees if revised, shall be payable by industry from the date of its applicability.
15. Industry shall comply with the relevant provisions of Environmental Laws.
16. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

Ajay Kumar Sharma Digitally signed by Ajay Kumar Sharma
Date: 2021.05.28 22:14:04 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)

/TRUE COPY/

Application for Consent for Emission / Continuation of Emission under Section-21 of Air (Prevention & Pollution) Act 1981.

Name of Applicant **Abhinandan Tiwari**
Address of Applicant **Janwa Shankargarh Allahabad**

1. Land Premises owned by **Lease**
2. For period up to **2019**

Annexure To Form

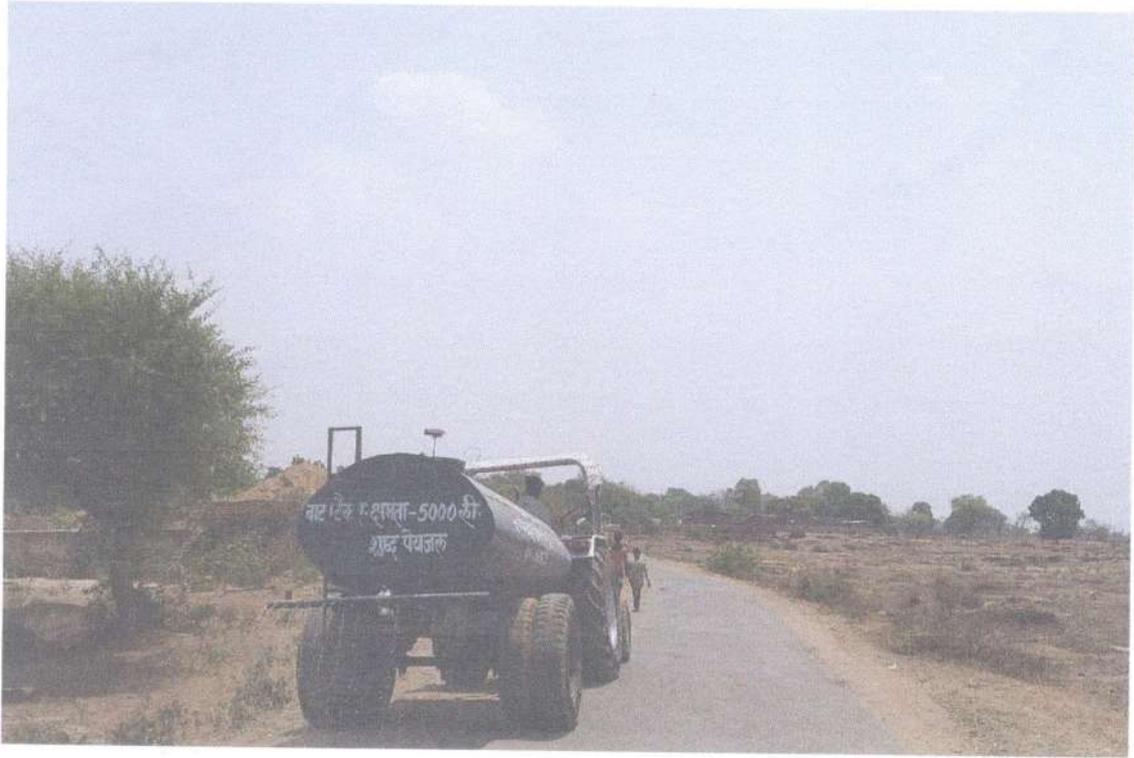
Application Form for High Initial Inspection of High / Extra High Voltage Installation

1. Name of Industry **M/S Abhinandan Silica Sand Mines, vill- Janwa , Sh**
2. Name of Owner **Abhinandan Tiwari**
3. Address **Janwa Shankargarh Allahabad**
4. Site of Installation **Janwa Shankargarh Allahabad**
5. Process **Silica Sand**
6. Sanctioned Load **-**
7. Supply Voltage. **NA**

Date: 2017-03-15
Place. allahabad

/TRUE COPY/





दिनांक : 20/01/2022

सेवा में,
खान अधिकारी,
कार्यालय जिलाधिकारी, खनन विभाग,
प्रयागराज

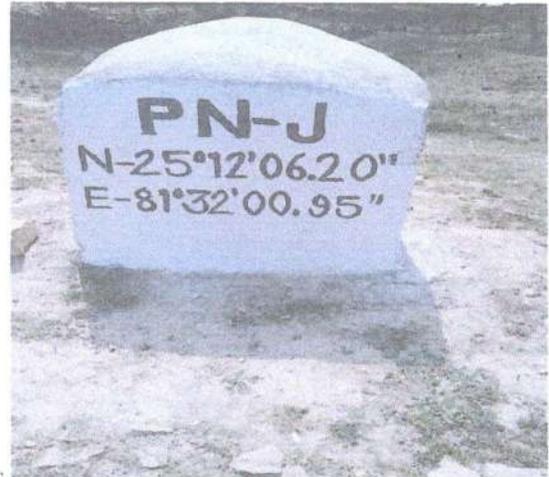
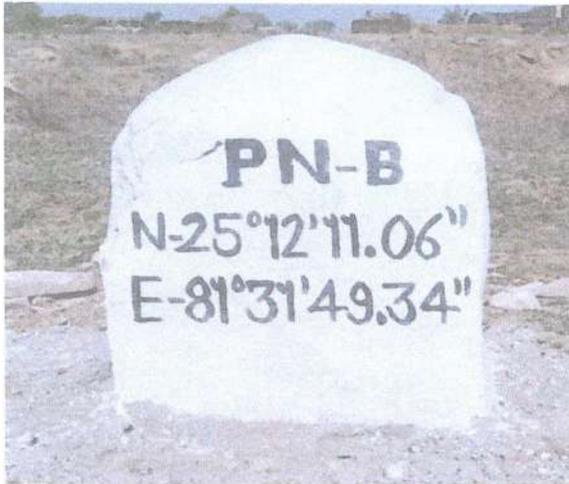
विषय : श्री अभिनंदन तिवारी के नाम से स्वीकृत अभिनंदन सिलिका सैंड माइन्स ग्राम जनवा, तहसील बारा, जिला प्रयागराज, क्षेत्रफल 14.57 हेक्टेयर में माननीय एन.जी.टी नई दिल्ली द्वारा इंगित बिंदुओं के अनुपालन के संबंध में।

महोदय,

कृपया आपके पत्रांक संख्या 4510(4)/खनन/2021-22 दिनांक 31.12.2021 का संदर्भ ग्रहण करें।

आपके उपरोक्त पत्र के निर्देशानुसार हमारे सिलिका सैंड खनन क्षेत्र में उल्लेखित कमियों को दूर कर दिया गया है जो कि निम्नवत है -

1. Our Mining area is having pucca pillars along with proper demarcation of Geo-Coordinates in each Pillars. Photographs of few Pillars are as.



2. During visit, Ponding of water in the mining area was observed. It was due to heavy rainfall during that period. Water from the mines has been removed and it is in dry condition. Benching has also been done as per requirement, few pits where benches had been made during mining are now backfilled with top soil, for the purpose of green belt development, according to the guidelines. Photographs are as under.



खान अधिकारी
52152215
दि. 20/01/2022
[Signature]

3. We are using our own weigh bridge within the mining area to quantify mined out material. Photograph of Weigh Bridge is as under.



4. The Top Soil of the mining area has been stored at the earmarked place for land reclamation/restoration of the same as per the guidelines. Photographs of such top Soil has been attached.



5. Display Board have been put-up at the mining sites. Photographs have been attached.



6. CCTV camera has been installed at the entry and exit point of the mining area. Photograph of CCTV Camera has been attached.

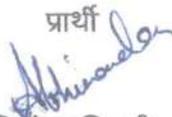


7. Over Burden of hard rock slab material after excavation has been removed. Photograph are as under.



उपरोक्त अनुसार प्रार्थी द्वारा सभी कमियों को दूर किया जा चुका है। कृपया अनुपालन आख्या ग्रहण करने की कृपा करें।

सधन्यवाद।

प्रार्थी


अभिन्दन तिवारी

अभिन्दन सिलिका सैंड माइन्स

ग्राम जनवा, तहसील बारा, जिला प्रयागराज

प्रतिलिपि- जिलाधिकारी महोदय प्रयागराज को सादर सूचनार्थ प्रेषित।

/TRUE COPY/



4892

ANNEXURE R-9

Tax Invoice/Bill of Supply/Cash Memo
(Original for Recipient)**Sold By :**

RAHUL PROFESSIONALS

* Plot. No: 42, Dr. Rajendra Prasad Nagar, Near
Krishna Puri, metro pillar no 1 , mansarovar
jaipur, RAJASTHAN, 302020
IN**Billing Address :**M/S KRISHNA MINERALS
18A/11, Dwarikapuri, MUIR ROAD, Allahabad
ALLAHABAD, UP, 211001
IN
GST Registration No: 09AMCPT0174A1ZC
State/UT Code: 09

PAN No: AAFPJ4645D

GST Registration No: 08AAFPJ4645D1Z3

Shipping Address :M/S KRISHNA MINERALS
KRISHNA MINERALS
18A/11, Dwarikapuri Colony, Muir Road, Muir
Road, Prayagraj
ALLAHABAD, UTTAR PRADESH, 211002
IN
State/UT Code: 09
GST Registration No: 09AMCPT0174A1ZC
Place of supply: UP
Place of delivery: UTTAR PRADESH
Invoice Number : IN-644
Invoice Details : RJ-598314255-2223
Invoice Date : 26.08.2022

Order Number: 404-3127469-8611541

Order Date: 26.08.2022

Sl. No	Description	Unit Price	Qty	Net Amount	Tax Rate	Tax Type	Tax Amount	Total Amount
1	Reflective Safety Jacket 360° Reflective Orange color Net Radium Type (Pack of 25) B0B15DBXBQ (Rjacket-Orange-001-P25) HSN:6307	₹1,100.85	1	₹1,100.85	18%	IGST	₹198.15	₹1,299.00
2	Rahul Professionals High Visibility Protective Safety Reflective managers Jacket, Night Cycling Reflector Manager Jacket Adjustable Vest- Green Color Pack Of 1 B0B31B32SR (ReflectiveManager-Green-P1) HSN:3926	₹465.25	1	₹465.25	18%	IGST	₹83.75	₹549.00
TOTAL:							₹281.90	₹1,848.00

Amount in Words:

One Thousand Eight Hundred Forty-eight only

For RAHUL PROFESSIONALS:

viveka

Authorized Signatory

Whether tax is payable under reverse charge - No

Sold By :

Proftech trading

* Indra colony gali no 3

RUDRAPUR, UTTARAKHAND, 263153

IN

PAN No: BCBPA4314F

GST Registration No: 05BCBPA4314F1ZG

Billing Address :

M/S KRISHNA MINERALS

18A/11, Dwarikapuri, MUIR ROAD, Allahabad

ALLAHABAD, UP, 211001

IN

GST Registration No: 09AMCPT0174A1ZC

State/UT Code: 09

Shipping Address :

M/S KRISHNA MINERALS

KRISHNA MINERALS

18A/11, Dwarikapuri Colony, Muir Road, Muir

Road, Prayagraj

ALLAHABAD, UTTAR PRADESH, 211002

IN

State/UT Code: 09

GST Registration No: 09AMCPT0174A1ZC

Place of supply: UP

Place of delivery: UTTAR PRADESH

Order Number: 404-8650230-9445919

Order Date: 26.08.2022

Invoice Number : IN-250

Invoice Details : UT-1251309185-2223

Invoice Date : 26.08.2022

Sl. No	Description	Unit Price	Qty	Net Amount	Tax Rate	Tax Type	Tax Amount	Total Amount
1	Karam Safety Helmet PN-521 Nape Type - White B06X9VT11K (Hui85)	₹323.81	2	₹647.62	5%	IGST	₹32.38	₹680.00
	Shipping Charges	₹45.24		₹90.48	5%	IGST	₹4.52	₹95.00
TOTAL:							₹36.90	₹775.00
Amount in Words:								
Seven Hundred Seventy-five only								
							For Proftech trading:	
								
							Authorized Signatory	

Whether tax is payable under reverse charge - No

894

amazon.in

Tax Invoice/Bill of Supply/Cash Memo
(Original for Recipient)

Sold By :

Explore ur world
* Plot no 41 KH NO. 19/26, Gali no. 20 B-Block
Kaushik Enclave
NEW DELHI, DELHI, 110084
IN

Billing Address :

M/S KRISHNA MINERALS
18A/11, Dwarikapuri, MUIR ROAD, Allahabad
ALLAHABAD, UP, 211001
IN
GST Registration No: 09AMCPT0174A1ZC
State/UT Code: 09

PAN No: CIFPP5158K**GST Registration No:** 07CIFPP5158K1ZS**Shipping Address :**

M/S KRISHNA MINERALS
KRISHNA MINERALS
18A/11, Dwarikapuri Colony, Muir Road, Muir
Road, Prayagraj
ALLAHABAD, UTTAR PRADESH, 211002
IN

State/UT Code: 09**GST Registration No:** 09AMCPT0174A1ZC**Place of supply:** UP**Place of delivery:** UTTAR PRADESH**Invoice Number :** IN-12695**Invoice Details :** DL-155498361-2223**Invoice Date :** 26.08.2022**Order Number:** 404-8661928-1412334**Order Date:** 26.08.2022

Sl. No	Description	Unit Price	Qty	Net Amount	Tax Rate	Tax Type	Tax Amount	Total Amount
1	Source India Safari Pro 2' Inch Reflective Safety Jacket, Green, Mesh Type, Set of 5 B01HM3ED3W (E5-4R3F-30BS) HSN:63072090	₹287.29	1	₹287.29	18%	IGST	₹51.71	₹339.00
TOTAL:							₹51.71	₹339.00
Amount in Words: Three Hundred Thirty-nine only								
							For Explore ur world:  Authorized Signatory	

Whether tax is payable under reverse charge - No

/TRUE COPY/

GEOGREEN TESTING LABORATORY

NABL ACCREDITED LABORATORY

Corporate Office : 403, Ainnan Apartment, 29 Chandralok Colony, Aliganj, Lucknow-226024 (U.P.)
 Laboratory : C 1/20, Viraj Khand, Gomti Nagar Lucknow - 226010 (U.P.)
 Phone : +919415215163, 9161202020 Email : geogreen ll@gmail.com
 Website : www.geogreen.in



AMBIENT AIR TEST REPORT

Sample Code No.: GTL-AA-385A Report No.: AAQ-25112021- 385A Issue Date 25.11.2021

Issue To- Shri Abhinandan Tiwari

Project Name- Shri Abhinandan Tiwari, 18a/11 House no.-77, Mayor Road, Prayagraj, U.P

Format No. GTL/SF/55

Sample plan / Procedure No.:	GTL-P-16	Environment Condition :	Weather Clear
Condition of the Sample:	Ok	Sample Drawn by:	GTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	19.11.2021 - 20.11.2021	Sample Received :	21.11.2021
Sample Quantity:	30 ml	Analysis Duration:	21.11.2021- 22.11.2021
Sampling Location:	On project side (near vill. Janva)	Ambient Temperature :	30°C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment.

Results

S.No	Parameter	Units	Results	Test Method used	Limit as per Environment (Protection) Act
1.	PM ₁₀	µg/m ³	91.60	IS - 5182 (Part 23) 2006	100 µg/m ³
2.	SO ₂	µg/m ³	15.10	IS - 5182 (PART-2) 2001	80 µg/m ³
3.	NO ₂	µg/m ³	21.27	IS - 5182 (PART-6) 2006	80 µg/m ³
4.	PM _{2.5}	µg/m ³	51.23	Volume-1 CPCB May 2011	60 µg/m ³
5.	CO	mg/m ³	0.042	IS 5182 (PART -10) 1999	02 mg/m ³

NOTE:

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- This test report will not be used for any publicity/ legal purpose.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

[Signature]

For Geogreen Testing Laboratory

[Signature]
 Dr. Kishu Kumar Mishra
 Quality Manager
 (Authorized Signatory)

GEOGREEN TESTING LABORATORY**NABL ACCREDITED LABORATORY**

Corporate Office : 403, Aiman Apartment, 29 Chandralok Colony, Aliganj, Lucknow-226024 (U.P.)

Laboratory : C-1/20, Viraj Khand, Gomti Nagar Lucknow - 226010 (U.P.)

Phone : +919415215183, 9161202020 Email : geogreen.t@gmail.com

Website : www.geogreen.in



Certi. No. TC9995

AMBIENT AIR TEST REPORT

Sample Code No.: GTL-AA-456A Report No.: AAQ-20052022-456A Issue Date: 20/05/2022

Issue To- Shri Abhinandan Tiwari, 18a/11, House no-77, Mayor Road, Paryagraj, UP

Format No. GTL/SF/55

Sample plan / Procedure No.:	GTL-P-17	Environment Condition :	Weather Clear
Condition of the Sample:	Ok	Sample Drawn by:	GTL team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	16.05.2022	Sample Received :	17.05.2022
Sample Quantity:	30 ml	Analysis Duration:	17.05.2022- 20.05.2022
Sampling Location:	On Project Site (Near Village- Janva)	Ambient Temperature :	38 ^o C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment.

Results

S.No	Parameter	Units	Results	Test Method used	Limit as per Environment (Protection) Act
1	PM ₁₀	µg/m ³	90.12	IS - 5182 (Part 23) 2006	100 µg/m ³
2	SO _x	µg/m ³	14.38	IS - 5182 (PART-2) 2001	80 µg/m ³
3	NO _x	µg/m ³	21.96	IS - 5182 (PART-6) 2006	80 µg/m ³
4	PM _{2.5}	µg/m ³	48.85	Volume-1 CPCB May 2011	60 µg/m ³

NOTE:

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[Signature]
Checked by

For Geogreen Testing Laboratory

[Signature]
Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)



GEOGREEN TESTING LABORATORY**NABL ACCREDITED LABORATORY**

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Laboratory : C 1/20, Viraj Khand, Gomti Nagar Lucknow - 226010 (U.P.)

Phone : +919415215163, 9161202020 Email : geogreen11@gmail.com

Website : www.geogreen.in



Certi. No. TC9995

AMBIENT AIR TEST REPORT

Sample Code No.: GTL-AA-449B

Report No.: AAQ-18112022- 449B

Issue Date 18/11/2022

Issue To- Shri Abhinandan Tiwari

Project Name- Shri Abhinandan Tiwari, 18a/11 House no.-77, Mayor Road, Prayagraj, U.P

Format No. GTL/SF/55

Sample plan / Procedure No.:	GTL-P-16	Environment Condition :	Weather Clear
Condition of the Sample:	Ok	Sample Drawn by:	GTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	13.11.2022 - 14.11.2022	Sample Received :	15.11.2022
Sample Quantity:	30 ml	Analysis Duration:	15.11.2022- 16.11.2022
Sampling Location:	On project side (near vill. Janva)	Ambient Temperature :	30°C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment.

Results

S.No	Parameter	Units	Results	Test Method used	Limit as per Environment (Protection) Act
1.	PM ₁₀	µg/m ³	91.62	IS - 5182 (Part 23) 2006	100 µg/m ³
2.	SO ₂	µg/m ³	15.09	IS - 5182 (PART-2) 2001	80 µg/m ³
3.	NO ₂	µg/m ³	20.23	IS - 5182 (PART-6) 2006	80 µg/m ³
4.	PM _{2.5}	µg/m ³	51.24	Volume-1 CPCB May 2011	60 µg/m ³
5.	CO	mg/m ³	0.043	IS 5182 (PART -10) 1999	02 mg/m ³

NOTE:

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Checked by

For Geogreen Testing Laboratory

Dr. Anurag Kumar Mishra
Quality Manager
(Authorized Signatory)
/TRUE COPY/

GEOGREEN TESTING LABORATORY

NABL ACCREDITED LABORATORY

Corporate Office : 403, Aiman Apartment, 29 Chandralok Colony, Aligarh, Lucknow-226024 (U.P.)

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Phone : +919415215163, 9161202020 Email : geogreen.tl@gmail.com

Website : www.geogreen.in



Certi. No. TC9995

WATER TEST REPORT

Format no. GTL/SF/50

Sample Code No.	GTL/WS/1172A	Report No.	WS25112021- 1172A
Sample Code Given By Client	None	Issue Date	25.11.2021
Sample Drawn by	GTL Team	Condition of the Sample	Sealed
Sample Drawn on	19.11.2021	Nature of Sample	Ground Water
Sample Received on	20.11.2021	Test Duration	21.11.2021-22.11.2021
Sampling Location	On project side (near vill. Janva)	Issue To	Shri Abhinandan Tiwari
Sample Quantity	2 liter	Project Name	Shri Abhinandan Tiwari, 18a/11 House no.-77, Mayor Road, Prayagraj, U.P
Sampling Procedure No.	GTL-P-16		

S. No.	Parameter Tested	Units	Result	Desirable limits	Maximum permissible limits	Test protocol
1	pH Value	-	7.4	6.5 - 8.5	No Relaxation	4500- H+,B,23rd EDITION APHA-2017
2	Turbidity	NTU	1.2	1.00	5.0	2130 B, 23rd EDITION APHA 2017
3	Electrical Conductivity	µs/cm	782.5	-	-	2510 B, 23rd EDITION APHA- 2017
4	Total Suspended Solids	mg/L	13	-	-	2540 D, 23rd EDITION APHA 2017
5	Total Dissolve Solid	mg/L	487	500	2000	2540, 23rd EDITION APHA 2017
6	Total hardness as CaCO ₃	mg/L	235	200.0	600.0	2340-A, 23rd EDITION APHA 2017
7	Calcium as Ca	mg/L	58.23	75	200.0	3500-Ca B, 23rd EDITION APHA 2017
8	Magnesium as Mg	mg/L	16.3	30	100	3500 B, 23rd EDITION APHA 2017
9	Alkalinity as CaCO ₃	mg/L	180	200.0	600.0	2320 B, 23rd EDITION APHA 2017
10	Chlorides as Cl ⁻	mg/L	4.3	250.0	1000.0	4500 Cl ⁻ B, 23rd EDITION APHA 2017
11	Sulphate as So ₄ ²⁻	mg/L	36.9	200.0	400.0	4500 -So ₄ ²⁻ E, 23rd EDITION APHA 2017
12	Nitrate as NO ₃	mg/L	2.14	45.0	No Relaxation	IS 3025 (Part 34) 2017
13	Iron as Fe	mg/L	0.15	0.3	No Relaxation	3500 Fe B, 23rd EDITION APHA 2017
14	Fluoride as F ⁻	mg/L	0.49	1.0	1.5	4500 F ⁻ D, 23rd EDITION APHA 2017
15	Sodium as Na	mg/L	26.11	-	-	3500 Na A, 23rd EDITION APHA 2017
16	Potassium as K	mg/L	3.1	-	-	3500 K, B, 23rd EDITION APHA 2017
17	Residual Free Chlorine	mg/L	BDL	1.0	1.5	4500 B, 23rd EDITION APHA 2017
18	Total Solids	mg/L	487	-	-	2540 B, 23rd EDITION APHA 2017

NOTE:

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Checked by

[Signature]

For Geogreen Testing Laboratory

[Signature]
Kamal Mishra
Quality Manager
(Authorized Signatory)



GEOGREEN TESTING LABORATORY**NABL ACCREDITED LABORATORY**

Corporate Office : 403, Aiman Apartment, 29 Chandralok Colony, Aliganj, Lucknow-226024 (U.P.)

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Phone : +919415215163, 9161202020 Email : geogreen.tl@gmail.com

Website : www.geogreen.in



Certi. No. TC9995

WATER TEST REPORT

Format no. GTL/SF/50

Sample Code No.	GTL/WS/1379A	Report No.	WS20052022-1379A
Sample Code Given By Client	None	Issue Date	20/05/2022
Sample Drawn by	GTL team	Condition of the Sample	Sealed
Sample Drawn on	16/05/2022	Nature of Sample	Ground Water
Sample Received on	17/05/2022	Test Duration	17/05/2022 – 20/05/2022
Sampling Location	On Project Site (Near Village- Janva)	Client's Name & Address	Shri Abhinandan Tiwari, 18a/11, House no-77, Mayor Road, Paryagraj, UP.
Sample Quantity	2.0 liter		

S. No.	Parameter Tested	Units	Result	Desirable limits	Maximum permissible limits	Test protocol
				(is 10500:2012) Second revision		
1	pH Value	-	7.58	6.5-8.50	No Relaxation	4500- H+, B, 23rd EDITION APHA-2017
2	Electrical Conductivity	µs/cm	582.2	-	-	IS 3025 (Part -14)
3	Turbidity	NTU	<1	1.00	5.0	2130 B, 23rd EDITION APHA 2017
4	Total hardness as CaCO ₃	mg/L	120	200.0	600.0	2340-C, 23rd EDITION APHA 2017
5	Magnesium as Mg	mg/L	6.78	30	No Relaxation	3500 Mg B, 23rd EDITION APHA 2017
6	Total Dissolve Solid	mg/L	390	500	2000	2540-C, 23rd EDITION APHA 2017
7	Chlorides as Cl ⁻	mg/L	15.0	250.0	1000.0	4500 Cl ⁻ B, 23rd EDITION APHA 2017
8	Iron as Fe	mg/L	<0.05	0.3	No Relaxation	3500 Fe B, 23rd EDITION APHA 2017
9	Fluoride as F ⁻	mg/L	0.60	1.0	1.5	4500 F ⁻ B, 23rd EDITION APHA 2017
10	Mercury as Hg	mg/l	Nil	0.001	No relaxation	IS: 3025(Part-49)
11	Chromium as Cr ⁺⁶	mg/l	0.04	0.05	No relaxation	IS: 3025(Part-52)
12	Arsenic as As	mg/l	0.005	0.01	0.05	IS: 3025(Part-37)
13	Calcium as Ca	mg/L	35.98	75	200.0	3500-Ca B, 23rd EDITION APHA 2017

NOTE:

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Checked by

For Geogreen Testing Laboratory

(Signature)
 Dr. Anil Kumar Mishra
 Quality Manager
 (Authorized Signatory)



GEOGREEN TESTING LABORATORY

NABL ACCREDITED LABORATORY

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 Phone : +919415215163 9161202020 Email : geogreen.tl@gmail.com
 Website : www.geogreen.in



WATER TEST REPORT

Format no. GTL/SF/50

Sample Code No.	GTL/WS/1381B	Report No.	WS18112022- 1381B
Sample Code Given By Client	None	Issue Date	18.11.2022
Sample Drawn by	GTL Team	Condition of the Sample	Sealed
Sample Drawn on	13.11.2022	Nature of Sample	Ground Water
Sample Received on	14.11.2022	Test Duration	15.11.2022-16.11.2022
Sampling Location	On project side (near vill. Janva)	Issue To	Shri Abhinandan Tiwari
Sample Quantity	2 liter	Project Name	Shri Abhinandan Tiwari, 18a/11 House no.-77, Mayor Road, Prayagraj, U.P
Sampling Procedure No.	GTL-P-16		

S. No.	Parameter Tested	Units	Result	Desirable limits	Maximum permissible limits	Test protocol
				(is 10500:2012) Second revision		
1	pH Value	-	7.1	6.5 - 8.5	No Relaxation	4500- H+ B, 23rd EDITION APHA-2017
2	Turbidity	NTU	1.3	1.00	5.0	2130 B, 23rd EDITION APHA 2017
3	Electrical Conductivity	µs/cm	782.4	-	-	2510 B, 23rd EDITION APHA- 2017
4	Total Suspended Solids	mg/L	11	-	-	2540 D, 23rd EDITION APHA 2017
5	Total Dissolve Solid	mg/L	486	500	2000	2540, 23rd EDITION APHA 2017
6	Total hardness as CaCO ₃	mg/L	235	200.0	600.0	2340-A, 23rd EDITION APHA 2017
7	Calcium as Ca	mg/L	58.23	75	200.0	3500-Ca B, 23rd EDITION APHA 2017
8	Magnesium as Mg	mg/L	16.3	30	100	3500 B, 23rd EDITION APHA 2017
9	Alkalinity as CaCO ₃	mg/L	180	200.0	600.0	2320 B, 23rd EDITION APHA 2017
10	Chlorides as Cl ⁻	mg/L	4.2	250.0	1000.0	4500 Cl ⁻ B, 23rd EDITION APHA 2017
11	Sulphate as So ₄ ²⁻	mg/l.	36.7	200.0	400.0	4500 -So ₄ ²⁻ E, 23rd EDITION APHA 2017
12	Nitrate as NO ₃	mg/L	2.11	45.0	No Relaxation	IS 3025 (Part 34) 2017
13	Iron as Fe	mg/L	0.13	0.3	No Relaxation	3500 Fe B, 23rd EDITION APHA 2017
14	Fluoride as F	mg/L	0.47	1.0	1.5	4500 F D, 23rd EDITION APHA 2017
15	Sodium as Na	mg/L	25.12	-	-	3500 Na A, 23rd EDITION APHA 2017
16	Potassium as K	mg/L	3.1	-	-	3500 K, B, 23rd EDITION APHA 2017
17	Residual Free Chlorine	mg/L	BDL	1.0	1.5	4500 B, 23rd EDITION APHA 2017
18	Total Solids	mg/L	486	-	-	2540 B, 23rd EDITION APHA 2017

NOTE:

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Checked by

For Geogreen Testing Laboratory
 Dr. Anil Kumar Mishra
 Quality Manager
 (Authorized Signatory)

/TRUE COPY/

ANNEXURE R-12










Tax Invoice/Bill of Supply/Cash Memo
 (Original for Recipient)
Sold By :

Arcatron Mobility Pvt. Ltd.
 * 1st floor, plot#63, opp ranna hospital,sector-21,
 yamunanagar, Nigdi,
 PIMPRI CHINCHWAD, MAHARASHTRA, 411044
 IN

Billing Address :

M/S KRISHNA MINERALS
 18A/11, Dwarikapuri, MUIR ROAD, Allahabad
 ALLAHABAD, UP, 211001
 IN
GST Registration No: 09AMCPT0174A1ZC
State/UT Code: 09

PAN No: AANCA5219P**GST Registration No:** 27AANCA5219P1Z3**Shipping Address :**

M/S KRISHNA MINERALS
 KRISHNA MINERALS
 18A/11, Dwarikapuri Colony, Muir Road, Muir
 Road, Prayagraj
 ALLAHABAD, UTTAR PRADESH, 211002
 IN

State/UT Code: 09**GST Registration No:** 09AMCPT0174A1ZC**Place of supply:** UP**Place of delivery:** UTTAR PRADESH**Order Number:** 404-9893108-0121169**Order Date:** 01.08.2021**Invoice Number :** IN-40359**Invoice Details :** MH-170061761-2122**Invoice Date :** 02.08.2021

Sl. No	Description	Unit Price	Qty	Net Amount	Tax Rate	Tax Type	Tax Amount	Total Amount
1	ARCATRON MOBILITY Reinventing Assisted Living Non-Woven Fabric Disposable Surgical Face Mask -ASTM F 2101, SITRA, CE & ISO Certified (Blue, Without Valve, Pack of 100) Universal Size for Unisex B08CVHHSN3 (MK-3P-100) HSN:90183290	₹475.24	1	₹475.24	5%	IGST	₹23.76	₹499.00
TOTAL:							₹23.76	₹499.00
Amount in Words: Four Hundred Ninety-nine only								
						For Arcatron Mobility Pvt. Ltd.:  Authorized Signatory		

Whether tax is payable under reverse charge - No

907

IN THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 203... OF 2022



VAKALATNAMA

IN THE MATTER OF :

DEVIDAS KHATRI

Versus

UNION OF INDIA & ORS.



...Applicant

...Respondents

KNOW ALL to whom these present shall come that I/We Abhinandan Tiwari the above named Respondent do hereby appoint Mukesh Kumar, Adv. ^{70, Sudershan Apt. I.P. Extension, Patparganj, Delhi.} (hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him :- To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf. And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called. And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

Dated this 16th day of January 2022.

Accepted, identified and satisfied about the due execution of the Vakalatnama

Mukesh Kumar
Advocate D/1127/2005

Abhinandan Tiwari
Applicant/ Respondent

Memo Of Appearance

To
The Registrar
National Green Tribunal
New Delhi

Sir,

Please enter my appearance for the above named Petitioners/Plaintiff(s)/Appellant(s)/Respondent(s)/Defendant(s)/Caveator(s) Intervener(s) in the above mentioned Petition/Appeal/Suit/Reference.

Thanking you,

Dated : 16.01.2024

Yours Sincerely,

Mukesh Kumar
Advocate

70, Sudershan Apt. I.P.
Extension, Patparganj, Delhi
Mob. 8800 42 42 5
Email: MKCHAUDHANLAWYER@YAHOO.CO.IN